

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3683
ANSWERED ON:16.12.2011
EMPLOYEES ENGAGED IN NTPC UNITS
Shantha J.

Will the Minister of POWER be pleased to state:

- (a) the number of employees engaged by contractors in the National Thermal Power Corporation Limited (NTPC) units, unit-wise;
- (b) the number of contracted workers engaged in perennial nature of jobs, unit wise;
- (c) the minimum rate of wage paid to these workers, category-wise;
- (d) whether the NTPC management in many units are refusing to intervene as principal employer in cases of labour law violation by the contractors viz. minimum wages, provident fund contribution by the contractors, etc.;
- (e) if so, the reasons therefor; and
- (f) if not, the specific guidelines to NTPC units management regarding their role as principal employer?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

- (a): The number of employees engaged by contractors in the NTPC units, unit-wise is given at Annex.
- (b): NTPC deploys its regular manpower in core activities related to generation of electricity in its power plants. As such, no contract labour is engaged by NTPC in perennial nature of job.
- (c): The latest information regarding payment of minimum rate of wages to the workers is being collected from the respective Units of NTPC.
- (d): No, Madam.
- (e): In view of (d) above, does not arise.
- (f): NTPC has informed that an effective and robust system has been put in to ensure statutory compliance. This is also a part of General Conditions of Contract (GCC) so as to ensure statutory compliance.